

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2169**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)  
ACID ATTACKS**

**2169. SHRI DINESH TRIVEDI:  
SHRI VIJAY KUMAR HANSDAK:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether incidents of acid attacks on women and girls have been reported in the country;**

**(b) if so, the total number of such cases reported and the number of women/girl/children died/injured, accused arrested and action taken against them, cases solved and the steps taken to solve all the pending cases, separately during each of the last three years and the current year, State-wise;**

**(c) whether the Government has taken steps to regulate the sale of acid including ban on its sale and if so, the details thereof;**

**(d) the financial assistance provided to such victims during the said period, State-wise;**

**(e) the total number of rehabilitation centres functioning to help such victims and the steps taken to increase the number of rehabilitation centres in the country, State-wise; and**

**(f) the details of advisories issued by the Union Government to State Governments, police departments and Government/private hospitals in this regard along with the efforts made to set up Special Courts to ensure speedy trial of acid attack victims?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), a total of 140 cases of acid attacks on women (including girl children)**

**(Section 326A IPC) were reported in the country in the year 2015. State/UT- wise cases reported, cases chargesheeted, cases convicted, cases in which trials completed, cases pending for trial, persons arrested, persons chargesheeted and persons convicted under acid attacks on women (including girl children) (Section 326A IPC) during 2013-2015 is enclosed at Annexure-I. Data on number of women/girl/children died in acid attacks are not maintained separately by the Bureau.**

**(c): Ministry of Home Affairs has issued a detailed Advisory in accordance with the direction of the Hon'ble Supreme Court, in WP (Cri) 129 of 2006, to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013. This advisory is available at [www.mha.nic.in](http://www.mha.nic.in).**

**(d): Ministry of Home Affairs has allocated 200 crores under the Central Victim Compensation Fund (CVCF) Scheme and disbursed Rs 190.68 crores to the States/UTs as a one time grant, for compensation to the women victims as per CVCF guidelines.**

**As per Section 357A of Cr.P.C., every State Government in co-ordination with the Central Government shall prepare a victim compensation scheme for providing funds for the purpose of compensation to the victim or his dependents who have**

**suffered loss or injury as a result of the crime and who require rehabilitation. In view of the disparity in compensation awarded to women victims by the States/UTs, the Government of India has issued the CVCF guidelines in October 2015 and revised guidelines in July 2016, which is available in the website of Ministry of Home Affairs viz [www.mha.nic.in](http://www.mha.nic.in).**

**(e): Ministry of Women & Child Development had launched 'Swadhar Greh' by merging 'Swadhar' and 'Short Stay Home', targeting women victims of unfortunate circumstances. There are 550 Swadhar Greh all over India. However, no cases relating to acid victims has been reported.**

**(f): Ministry of Health and Family Welfare has issued Advisory dated 2.5.2013 regarding providing free medical treatment to acid attack victims and also a letter dated 20th May, 2015 wherein States/UTs have been advised to take a serious note of the directions of the Hon'ble Supreme Court with regard to treatment and payment of compensation to acid attack victims and to implement these directions through the issue of requisite orders/notifications.**

**Ministry of Home Affairs has issued advisories dated 30th August, 2013 on Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors and another advisory dated 20th April, 2015 on expediting cases of Acid Attack on women which are available at [www.mha.nic.in](http://www.mha.nic.in).**

**As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction lies with the State Governments/ Union Territory Administrations.**

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## Annexure - I

**State/UT-wise Cases Reported (CR), Number of Victims in the registered cases (VICT), Cases Chargesheeted (CS), Cases in which Trials Completed (CTC), Cases Pending Trial at the end of the Year (CPTEY), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Acid Attacks on Women (Girls/ Children) (Section 326A IPC) during 2013-2015**

SL	State/UT	2013									2014									2015								
		CR	VICT	CS	CTC	CPTEY	CV	PAR	PCS	PCV	CR	VICT	CS	CTC	CPTEY	CV	PAR	PCS	PCV	CR	VICT	CS	CTC	CPTEY	CV	PAR	PCS	PCVT
1	Andhra Pradesh	NR	NR	NR	-	-	-	NR	NR	-	5	5	4	3	4	2	7	9	6	11	11	10	2	12	1	13	11	2
2	Arunachal Pradesh	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	3	0	-	-	-	3	0	-	0	0	0	0	0	0	0	0	0	1	1	0	0	0	0	1	0	0
4	Bihar	7	7	5	-	-	-	16	16	-	2	2	0	0	0	0	3	0	0	5	5	5	0	5	0	5	5	0
5	Chhattisgarh	2	5	2	-	-	-	2	2	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	10	13	10	-	-	-	15	15	-	5	5	4	0	5	0	4	4	0	3	3	2	0	7	0	6	2	0
8	Haryana	3	5	1	-	-	-	2	1	-	5	6	5	2	3	1	9	9	1	3	3	2	1	4	1	5	5	3
9	Himachal Pradesh	1	1	1	-	-	-	1	1	-	0	0	0	0	0	0	0	0	0	1	1	1	0	1	0	1	1	0
10	Jammu & Kashmir	2	2	1	-	-	-	4	1	-	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	2	2	2	-	-	-	2	2	-	1	1	1	1	0	1	0	1	1	0	0	0	0	0	0	0	0	0
12	Karnataka	4	4	4	-	-	-	9	9	-	2	2	2	0	2	0	4	4	0	1	1	1	0	3	0	0	0	0
13	Kerala	3	3	1	-	-	-	2	1	-	1	1	1	0	3	0	1	1	0	5	7	4	3	4	0	5	4	0
14	Madhya Pradesh	6	8	6	-	-	-	10	10	-	7	7	6	0	6	0	7	7	0	5	6	5	3	8	2	8	8	3
15	Maharashtra	7	8	4	-	-	-	5	4	-	2	2	1	0	1	0	1	1	0	6	6	5	0	6	0	7	6	0
16	Manipur	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	1	1	1	-	-	-	1	1	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	1	1	1	-	-	-	3	3	-	8	8	6	0	6	0	6	6	0	5	5	6	1	11	0	6	6	0
21	Punjab	10	10	4	-	-	-	14	13	-	5	5	4	0	4	0	4	4	0	2	2	1	2	3	0	1	1	0
22	Rajasthan	6	10	4	-	-	-	17	17	-	3	3	2	0	3	0	2	2	0	0	0	0	0	3	0	0	0	0
23	Sikkim	0	0	0	-	-	-	0	0	-	1	1	1	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	4	5	3	-	-	-	7	5	-	6	10	3	0	3	0	9	5	0	7	7	3	0	6	0	21	11	0
25	Telangana	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	1	1	1	0	1	0	1	1	0
26	Tripura	0	0	0	-	-	-	0	0	-	2	2	1	1	0	1	1	1	1	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	41	41	36	-	-	-	60	66	-	42	43	32	6	39	2	63	51	2	51	52	32	2	69	2	87	53	3
28	Uttarakhand	1	1	1	-	-	-	2	2	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	NR	NR	NR	-	-	-	NR	NR	-	27	28	17	1	36	0	17	17	0	20	23	19	1	54	1	20	20	1
	<b>TOTAL STATE(S)</b>	<b>112</b>	<b>130</b>	<b>87</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>175</b>	<b>169</b>	<b>-</b>	<b>125</b>	<b>132</b>	<b>90</b>	<b>14</b>	<b>116</b>	<b>7</b>	<b>138</b>	<b>122</b>	<b>11</b>	<b>127</b>	<b>134</b>	<b>97</b>	<b>15</b>	<b>197</b>	<b>7</b>	<b>187</b>	<b>134</b>	<b>12</b>
30	A & N Islands	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	1	1	1	-	-	-	1	1	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	15	16	6	-	-	-	13	10	-	12	14	8	1	7	1	16	13	1	13	13	5	0	12	0	5	7	0
35	Lakshadweep	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	-	-	-	0	0	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	<b>TOTAL UT(S)</b>	<b>16</b>	<b>17</b>	<b>7</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>14</b>	<b>11</b>	<b>-</b>	<b>12</b>	<b>14</b>	<b>8</b>	<b>1</b>	<b>7</b>	<b>1</b>	<b>16</b>	<b>13</b>	<b>1</b>	<b>13</b>	<b>13</b>	<b>5</b>	<b>0</b>	<b>12</b>	<b>0</b>	<b>5</b>	<b>7</b>	<b>0</b>
	<b>TOTAL (ALL INDIA)</b>	<b>128</b>	<b>147</b>	<b>94</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>189</b>	<b>180</b>	<b>-</b>	<b>137</b>	<b>146</b>	<b>98</b>	<b>15</b>	<b>123</b>	<b>8</b>	<b>154</b>	<b>135</b>	<b>12</b>	<b>140</b>	<b>147</b>	<b>102</b>	<b>15</b>	<b>209</b>	<b>7</b>	<b>192</b>	<b>141</b>	<b>12</b>

Source: Crime in India

Disposal of cases/persons by police/courts may include cases/persons of previous years also.

Note-'-' data not collected